

Members' Business. So, you please stop here. You can continue next time.

SHRI JASWANT SINGH : I will start next time all over again.

MR. CHAIRMAN : Now the House shall take up Private Members' Business.

15.30.1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 81, etc.)

[English]

SHRI HARISH RAWAT (Almora) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI HARISH RAWAT : I introduce the Bill.

15.31 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of New Article 38A, etc.)

[English]

SHRI HARISH RAWAT (Almora) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI HARISH RAWAT : I introduce the Bill.

15.31 1/2 hrs.

AGRICULTURAL PRODUCE PRICES  
FIXATION BILL\*

[English]

SHRI UTTAM RATHOD (Hingoli) : I beg to move for leave to introduce a Bill to establish a Commission to fix reasonable remunerative prices of the agricultural produce and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to establish a Commission to fix reasonable remunerative prices of the agricultural produce and for matters connected therewith."

*The motion was adopted.*

SHRI UTTAM RATHOD : I introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of New Article 16A, etc.)  
(Bill No. 88 of 1989)

[English]

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a

Bill further to amend the Constitution of India."

*The motion was adopted*

SHRIG.M. BANATWALLA : I introduce the Bill.

15.32 1/2 hrs.

INDIAN CITIZENS ABROAD (VOTING RIGHT AT ELECTIONS) BILL\*

[English]

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for leave to introduce a Bill to provide the Indian citizens living abroad with the right to vote in elections to the House of the People and the Legislative Assemblies of States.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide the Indian citizens living abroad with the right to vote in elections to the House of the People and the Legislative Assemblies of States."

*The motion was adopted.*

SHRIG.M. BANATWALLA (Ponnani): I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 324)

[English]

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRIG.M. BANATWALLA : I introduce the Bill.

15.33 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of New Article 16A, etc.)  
(Bill No. 80 of 89)

[English]

SHRI G.M. BANATWALLA (Ponnani) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRIG.M. BANATWALLA : I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of New Article 15A, etc.)

[English]

SHRI HANNAN MOLLAH (Uluberia) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.